LOK SABHA

Tuesday, August 8, 1967/Sravana 17, 1889 (Saka).

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

सहकारी समितियों का कार्यसंचालन

+

1646. **श्री विभूति मिश्र :**
श्री क० ना० तिवारी :

क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रायः समूचे देश में और विशेष रूप से बिहार में, सहकारी समितियों का का कार्यसंचालन बिल्कुल असफल सिद्ध हुआ है ; और

(ख) यदि हां, तो क्या सरकार का विचार उनके कार्यसंचालन में सुधार लाने के लिये अखिल भारतीय आधार पर कोई कानून बनाने का है ?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri M. S. Gurupadaswamy): (a) No, Sir.

(b) Does not arise.

श्री विभूति मिश्र : अध्यक्ष महोदय, अनुभव के आधार पर यह सिद्ध बात है है कि बिहार में कोआपरेटिव सोसाइटियों का संचालन और कोआपरेटिव सोसाइटीज का काम ठीक से नहीं चलता तो क्या केन्द्रीय सरकार इस सम्बन्ध में आल इंडिया बेसिस पर कोई लेजिस्लेशन बनायेगी कि एक सा सारे देश में कोआपरेटिव सोसाइटियों का संचालन हो और एक सा कानून हो ?

Shri M. S. Gurupadaswamy: There are two parts to this question. One is about Bihar. It is generally true that the co-operative movement is weak in Bihar.

So far as the legislation at all-India level is concerned, I may inform the hon. Member that some time past a Committee was set up for this purpose and they have drawn up a model legislation for all the States to implement. All the States except four have adopted the recommendations of this Committee. These four States are Assam, Bihar, Kerala and Nagaland. All the other States have already accepted the recommendations and have amended their Acts or brought out new Acts. Therefore, our suggestion is that Bihar should also fall in line.

श्री विभूति मिश्र : अभी मंत्री जी ने पहले तो कह दिया ना और फिर अपने जवाब में उन्होंने कहा कि बिहार में कोआपरेटिव सोसाइटियों का मूवमेंट कमजोर है, चार स्टेट जिस में बिहार भी शामिल है, जो मौडल कानून था उस को नहीं माना तो मैं जानना चाहता हूं कि क्या केन्द्रीय सरकार ने यह बराबर कहा है कि सारा काम चूंकि समाजवाद लाना है इसलिए वह कोआपरेटिव के आधार पर होना चाहिए तो मैं जानना चाहता हूं कि बिहार सरकार को केन्द्रीय सरकार ने मजबूर किया या नहीं किया यदि मजबूर

नहीं किया तो क्यों नहीं किया और क्या यह सही है कि जो गांव के रहने वाले हैं और दस आदमी अगर किसी कोआपरेटिव के मैम्बर हो जाते हैं तो ग्यारहवें को उस में मैम्बर होकर नहीं आने देते हैं, बारहवें को नहीं आने देते हैं और वह ऐसा सोचते हैं कि हमारी जमींदारी हो गयी है तो इन बातों को दूर करने के लिए क्या केन्द्रीय सरकार खुद कोई ऐसा लेजिस्लेशन करने को सोच रही है ताकि सारे देश में एक सा उनका संचालन हो और और एक सा कानून हो ?

Shri M. S. Gurupadaswamy: This matter was discussed by the National Development Council also in 1958. There, the Bihar Government also agreed that steps were necessary in this regard, but so far they have not passed any amending law in this regard. But may I say that even in Bihar the progress made, compared to the past, is somewhat better now. For the last ten years, the membership of primary agricultural credit societies in Bihar has increased by four times and the short and medium term loans also have increased by 20 times. But this does not mean that the movement is strong; it is still weak and I would very much wish the Bihar Government to take steps in this regard. The co-operative leadership which is there has got to co-operate in this direction.

श्री विभूति मिश्र : मेरे सवाल का जवाब नहीं आया कि गांव में जब दस आदमी कोआपरेटिव के मैम्बर हो जाते हैं तो वह दूसरे को उस का मैम्बर नहीं होने देना चाहते हैं । बिहार के मिनिस्टर साहब बैठे हैं उन से आप पूछ सकते हैं कि क्या यह बात सही है और यदि सही है तो उस के सुधार के लिये सरकार क्या कार्यवाही कर रही है ?

Shri M. S. Gurupadaswamy: It is a matter which is left to the State Governments. We can only advise them, give general guidance. So, we cannot interfere. The co-operative movement is a voluntary movement, a popular movement and it has got to be assisted by the State Government with the guidance of the Centre.

श्री क० ना० तिवारी : देश में कितनी कोआपरेटिव सोसाइटियां हैं और उन की पूंजी क्या है ? बिहार में कितनी हैं और वहां पर इन कोआपरेटिव सोसाइटीज की पूंजी कितनी है ? कितनी सोसाइटीज क्रियाशील हैं और कितनी मरी हुई हैं, फंक्शनलैस हैं ?

Shri M. S. Gurupadaswamy: I do not have the figure about the number of societies in Bihar. But we have taken a decision for all the States that wherever the societies are weak and dormant, they have got to be either amalgamated or strengthened.

श्री क० ना० तिवारी : मैंने पूंजी के बारे में पूछा कि देश में कितनी पूंजी कोआपरेटिव सोसाइटिज की है, बिहार में कितनी है, उस की पूंजो की लागत कितनी है उस का कोई जवाब नहीं आया ?

Shri M. S. Gurupadaswamy: I want notice to the question.

Shri Lobo Prabhu: The hon. Minister has just now said that the co-operative movement is showing improvement because the number of members and the number of loans has increased. May I know whether the overdues have not increased, whether the number of societies which come in the lowest category, namely D class, has not increased, and whether at the same time there has not been an increase in the number of members of cooperative societies, parti-

cularly co-operative industrial societies which are evading taxes?

Shri M. S. Gurupadaswamy: The overdue position is better now and the percentage has been bought down.

Shri Lobo Prabhu: Has it not increased?

Shri M. S. Gurupadaswamy: No; I shall give him the figures. Now, the figure is 32 per cent whereas some time past it was 49 per cent. Therefore, there is a significant shift in this matter. We have been taking up this question.

Shri Ranga: Shift from what to what?

Shri M. S. Gurupadaswamy: I am talking of the position of overdues.

The position is better even now in Bihar.

Regarding the other question about industrial co-operatives, I would say that that is not under our purview.

Shri Lobo Prabhu: He has not answered the second part of my question about the increase in the number of societies classified as D and which are also on the verge of liquidation. May I know whether there has not been an increase in the number of societies coming under the audit classification D, that is, societies which are about to be liquidated? In other words, may I know whether there has been an increase in the number of societies on the verge of liquidation?

Shri M. S. Gurupadaswamy: I have already answered this question in part. I have said that all these weak and dormant societies are to be either amalgamated with other societies or have got to be strengthened or they have to be liquidated. That is our approach.

श्री अचल सिंह : क्या मंत्री महोदय बतलाने की कृपा करेंगे कि उत्तर प्रदेश में भी 90 फीसदी कोआपरेटिव सोसाइटीज का काम चाहे वह कैश की हों और चाहे वह कंज्यूमर्स कोआपरेटिव सोसाइटीज हों उन का काम बहुत बुरी अवस्था में चल रहा है ?

Shri M. S. Gurupadaswamy: It is not correct to say that 90 per cent of the societies are weak. There are weak societies everywhere, no doubt, and we want to see that those societies are made strong either by amalgamation or by strengthening them in other ways or they have to be liquidated. That is our new approach. It is not true to say that 90 per cent of the societies are weak.

Shri S. K. Sambandhan: Even though Government do not accept that the co-operative movement is a failure, it is a partial failure throughout the country. Even in Madras State which is supposed to be far ahead in the co-operative movement, there are lapses in the working of the co-operative movement....

Mr. Speaker: This should be raised in the Madras Assembly and not here.

Shri S. K. Sambandhan: The main reason for it is that these co-operative institutions, whether they are primary societies at the village level or district societies at the district level or apex societies at the State level, are being dominated by certain vested interests who look after their selfish interests. So, will this Government think of any plan to bring forward legislation on an all-India basis to the effect that the office-bearership should not be held by any individual continuously for more than two terms, which alone can improve the position?....

Mr. Speaker: He should not make a speech. Let him come to the question now

Shri S. K. Sambandhan: The steps the Madras Government are taking to improve the working of the co-operative movement, because the co-operative movement is the only solution in the present circumstances of the country as between the private sector and the public sector are Commendable. Will this Government come forward with liberal help to the Madras State?

Shri M. S. Gurupadaswamy: Firstly, the co-operative movement as such is not a failure. If it becomes a failure, it is a bad day for rural India.

So fas as the Madras State is concerned, may I say that the matter is left to the Madras Government? I have already said in reply to an earlier question that the responsibility of all State Governments in this matter is very great and we have no objection to help them; we shall help the State Governments, if they want to strengthen the co-operative movement, and our responsibility is one of guidance and some assistance in this matter.

श्री मु० अ० खां : जैसा अभी मंत्री महोदय ने जवाब में बतलाया, इस देश में 90 फी सदी सोसाइटीज खराब हालत में नहीं हैं, लेकिन मैं जिस कांस्टिटुएन्सी से आता हूं, यू० पी० का जिला एटा, वहां के बारे में मैं कह सकता हूं कि 98 प्रतिशत कोआपरेटिव बैंक ऐसे हैं कि वहां पर गबन, चोरियां, बेईमानियां होती हैं और सारी फर्जी कार्रवाइयां होती हैं। मैं आप के जरिये से मंत्री महोदय से जानना चाहता हूं कि क्या यह उनकी जानकारी में है कि इस किस्म की फ़र्जी कार्रवाइयां खास तौर से कोआपरेटिव बैंकों में हो रही हैं और सरकारी रुपया सुरक्षित नहीं है लाखों रुपया फी जिला ऐसा है जो कि मारा जायेगा और वसूल नहीं होगा। अगर यह उनकी जानकारी में है तो इस के लिये वह क्या कार्रवाई करने जा रहे हैं?

खाद्य तथा कृषि मन्त्री (श्री जगजीवन राम) : इस में कोई शक नहीं है कि बहुत जगहों पर कोआपरेटिव सोसायटियां अच्छा काम कर रही हैं और बहुत जगहों पर उन में खामियां हैं, खराबियां हैं और कमजोरियां हैं। जैसा कि सभा को मालूम है यह भी राज्य सरकारों का एक मुख्य काम है। इन सब मामलों में, जिन का जिक्र माननीय सदस्य ने किया, यानि गबन होता है, चोरी होती है, एरियर्स हैं, मैं समझता हूं कि राज्य सरकार को क्षमता है उस को सुधारने की और हम बराबर उन से कहते हैं कि जहां पर भी कोई कमी हो, कमजोरी हो, वह दुरुस्त होनी चाहिये।

Shri K. Lakkappa: Apart from the general failure of the co-operative movement in the country, a number of cases of misappropriation and forgery and nefarious activities have been reported. Specially in Mysore State in 1074 societies misappropriation cases involving crores of rupees have been reported.

Mr. Speaker: This should be asked in the State Assembly.

Shri K. Lakkappa: A number of prosecutions were launched but in some cases Government have withdrawn the cases because the parties concerned belong to the ruling party. Will Government institute an inquiry into all this maladministration and nefarious activities in these socities?

Shri Jagjivan Ram: This is primarily a State subject and for all these detailed questions, the proper forum is the State legislatures. If there are weaknesses in the co-operative socities, as there are here and there, it is open to the State Government to institute an inquiry or set matters right even without such an inquiry. It is entirely in the State field and we do not come in the picture except for general guidance and model rules.

Mr. Speaker: Next question.

Shri Kanwar Lal Gupta: No question concerning Delhi co-operative socities? दिल्ली में जितनी गड़बड़ी है....

Mr. Speaker: It is a State subject. He cannot take advantage of it here.

Shri Kanwar Lal Gupta: I have not taken advantage of any co-operative society. It is the Congress leaders who have done so.

हिन्दुस्तान शिपयार्ड लिमिटेड

+

*1647. **श्री हुकम चन्द कछवाय :**
श्री यशवन्त सिंह कुशवाह :
श्री राम सिंह अयरवाल :

क्या **परिवहन तथा नौवहन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जहाजों तथा पुर्जों के निर्माण के लिये जहाज निर्माण कारखाने का समूचा पुनर्गठन करने के सम्बन्ध में सुझाव देने के लिये हिन्दुस्तान शिपयार्ड लिमिटेड ने ब्रिटेन की फर्म मैसर्स प्रोडक्शन इंजीनियरिंग लिमिटेड, को 110 मलाह सप्ताहों के लिये मलाह-फीस के रूप में 2 लाख रुपये दिये थे;

(ख) क्या यह भी सच है कि इस कम्पनी के अधिकारियों ने इस कार्य के लिये अपेक्षित कच्चा माल ठीक समय पर नहीं खरीदा था, जिसके परिणामस्वरूप यह शिपयार्ड वर्ष 1956 से सात वर्षों तक कोई जहाज नहीं बना सका था;

(ग) क्या यह भी सच है कि जहाज निर्माण कारखाने में लगाई गई मशीनरी 20 साल पुरानी है, जिसकी उत्पादन क्षमता 20 प्रतिशत घट गई है;

(घ) क्या इस मामले की जांच करने का सरकार का विचार है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं ?

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): (a). to (e). A statement is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-1358/67].

श्री हुकम चन्द कछवाय : प्रश्न में जो पूछा गया था उसका स्टेटमेंट में कोई उत्तर नहीं दिया गया है कि इसमें बीस साल से पुरानी मशीनरी है इसकी वजह से कितनी उत्पादन क्षमता घटने के कारण कितनी हानि हुई है । इसके बारे में कोई खुलासा नहीं किया गया है । मैं जानना चाहता हूं कि इसका जो मैनेजमेंट है उसमें जिस प्रकार की योग्यता के लोग, विशेषज्ञ लोग, होने चाहियें वह इसमें नहीं है और यह भी एक प्रमुख कारण है जिसकी वजह से घाटा हो रहा है ?

Dr. V. K. R. V. Rao: The total loss can be counted by the total amount of subsidy given by Government for the ships that are constructed in the Yard. I do not have with me immediately the figure of the total subsidy up to date, but I think it is something of the order of Rs. 13 crores. Roughly Rs. 80—85 lakhs subsidy is given on a ship the cost of construction of which is Rs. 2 crores.

Regarding the other point, about there not being proper personnel and so on, he will be glad to know that following the report of the Puplic Undertakings Committee on the Hindustan Shipyard, we made a number of changes. We have not appointed as Chairman for the Shipyard the Secretary has resigned Mr. M. P. Pai who has retired from the Tariff Commission. We have also separated the post of managing director from the Director of Shipping Construction. We have appointed a managing Director and a very fine expert as Director of Shipping Construction. We have also appointed in the ministry a special officer, one of whose jobs is to follow the progress of work in the Shipyard. I would like to express the hope that as far as the